

CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR

**ORDERS OF THE BENCH**

**25.08.2011**

OA No. 366/2011 with MA 225/2011

Mr. Sandeep Saxena, Counsel for applicant.

By way of this OA, the applicant has prayed that respondents may be directed to make his proper pay fixation by granting Non Functional Selection Grade from 01.07.1991 and his promotion in the grade of Commissioner with effect from 12.06.2000 with all consequential benefits and thereafter his retrial dues and pensionary benefits which are held up unlawfully by the respondents be released alongwith 18% interest.

To this effect, the applicant has also served a notice for demand of justice through his counsel dated 18.05.2011 and the same is pending for consideration.

In view of this fact, it will be proper for the respondents to consider the applicant's notice for demand of justice dated 18.05.2011 which is pending for consideration and to decide the same in accordance with the provisions of law.

With these observations, the OA is disposed of with no order as to costs.

Since the OA is disposed of without entering into merit of the case, no order is required to be passed in MA No. 225/2011 for condonation of delay, which is also stands disposed of accordingly.

*K. S. Rathore*  
(Justice K.S. Rathore)  
MEMBER (J)

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